

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 3247
TO BE ANSWERED ON: 28.03.2025

MEASURE TO ENSURE SEAMLESS AND SECURED AADHAAR AUTHENTICATION

**3247# SHRI BABURAM NISHAD:
SHRI NARAYANA KORAGAPPA:
SMT. KIRAN CHOUDHRY:
SHRI IRANNA KADADI:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the measures being taken to ensure seamless Aadhaar authentication for both Government and private entities providing public interest services;
- (b) the manner in which the portal will assist business and institutions in sectors like healthcare, e-commerce and education in using Aadhaar authentication for service delivery;
- (c) the manner in which the Aadhaar Good Governance portal supports service providers in efficiently verifying identities and enhancing trust in digital transactions; and
- (d) the safeguards in place to ensure that Aadhaar authentication remains secure while expanding its scope for non-Government entities?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (d): Aadhaar is the world's largest biometric identity system comprising more than 133 crore individuals and has completed more than 13,000 crore authentication transactions.

The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 mandates every authentication user agency to ensure that the identity information of the Aadhaar number holders collected during authentication and any other information generated during the authentication process is kept confidential, secure and protected.

The Act and guidelines issued by Unique Identification Authority of India provide for measures for protection of data and privacy of residents, while enabling residents better access to public and financial services..

Government has recently amended the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020 to provide Aadhaar authentication facility for entities providing public interest services. This amendment is aimed at facilitating delivery of subsidies, benefits and services by such entities. Government has also developed Aadhaar Good Governance Portal (<https://swik.meity.gov.in>) to facilitate the application process for such entities.
